

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate  
Personnel) Regulations, 2016)

for the attention of the stakeholders of M/s Sachika Trading Pvt Ltd

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s Sachika Trading Private Limited
2.	Date of incorporation of corporate debtor	18.02.2011
3.	Authority under which corporate debtor is incorporated / Registered	ROC Mumbai, Maharashtra, India, Under the companies act , 2013
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109MH2011PTC213791
5.	Address of the registered office and principal office (if any) of corporate debtor	E-203, Kailash Industrial Complex Veer Savarkar Marg, Park Site, Vikhroli (W) Mumbai MH -400079
6.	Insolvency Commencement Date in respect of corporate debtor	03.10.2022
7.	Estimate Date of closure of Insolvency Resolution Process	03.04.2023
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Rakesh Kumar Relan IBBI/IPA-001/IP-P02009/2020-2021/13119
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	B1/701, Ganga Satellite, Wanowarie, Near Kedari Petrol Pump, Pune Maharashtra 411040  Email : <a href="mailto:rakeshkrelan@gmail.com">rakeshkrelan@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	2501-A, Transcon Triumph, Off Link Road, Andheri West Mumbai-400053 Maharashtra  Email : <a href="mailto:rp.sachikatradingpvtltd@gmail.com">rp.sachikatradingpvtltd@gmail.com</a>
11.	Last date for submission of claims	22.10.2022 (14 days from the date of publication this notice dated 8 <sup>th</sup> October 2022
12.	Classes of Creditors if any, under clause (b) of sub section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Name of the insolvency professional identified to act as authorised representatives of creditor in a class (three name for each class)	N.A.
14.	(a) Relevant forms and (b) Details of authorised representatives are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> physical address not applicable

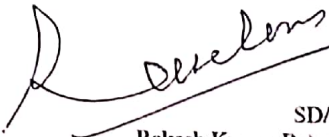
Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi (NCLT) had ordered the commencement of the corporate insolvency resolution process against the Sachika Trading Private Limited on **03.10.2022** for which order has been received on **7<sup>th</sup> October 2022**

The creditors of Sachika Trading Private Limited, are hereby called upon to submit a proof of their claims on or before **22.10.2022** to the interim resolution professional at the address mentioned against item 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial Creditor Belonging to a class as listed against the entry no.12 shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry no.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

  
SD/-  
Rakesh Kumar Relan  
Interim Resolution Professional  
IBBI/IPA-001/IP-P02009/2020-2021/13119

Date: 8<sup>th</sup> October , 2022  
Place: Mumbai, Maharashtra, India

**REPCO HOME FINANCE LIMITED**  
**DOMBIVLI BRANCH:** Near Gaondevi Mandir, 1st Floor, Jaykul Arcade, Dombivli (East) - 421201 Maharashtra.

**DEMAND NOTICE**

**Borrower:** Mr. Pravin Suresh Kedare, S/o. Suresh Kedare, Ganesh Co-Op. Hsg. Soc., Rahul Nagar, No.1, Front of ATI Sion, Opp. Vidyanandan Parishad, Chunarbhathi, Mumbai - 400022. **Also at:** M/s. Pradnya Co-Op. Housing Society Ltd., Flat No.25, 4th Floor, B-Wing, Near Vishwas Vidyalay, Hanuman Nagar, Kalemnivali, Kalyan East. Taluk Kalyan, District Thane - 421306. **Also at:** M/s. GAS Security Services (IND) Pvt. Ltd., 1st Floor, Shahnawaz Building, Kale Marg, Kamani, Kuria West, Mumbai - 400070. **Co-Borrower:** Mr. Ajit Suresh Kedare, S/o. Suresh Kedare, Ganesh Co-Op. Hsg. Soc., Rahul Nagar, No.1, Front of ATI Sion, Opp. Vidyanandan Parishad, Chunarbhathi, Mumbai - 400022. **Also at:** M/s. GAS Security Services (IND) Pvt. Ltd., 1st Floor, Shahnawaz Building, Kale Marg, Kamani, Kuria West, Mumbai - 400070. **Guarantor:** Mr. Chabu Kisan Pagare, S/o. Kisan Pagare, R.No.36, Budhdhadi, Manmad, Taluk Nandgaon, Nashik - 423104. **Also at:** Central Railway, Malet Bandar Road, Wadi Bandar, Umerkhadi, Mumbai - 400099.

**Demand Notice Dated:** 23.08.2022. **Loan A/C No.** 1591871000134. **Sanction Date:** 26.04.2011. **Type of Loan:** Purchase of House / Flat. **Sanction Amount:** Rs. 4,75,000/- **NPA Dated:** 29.09.2021. **Loan Outstanding Amount of Rs.** 3,60,580/- with further interest from 22-08-2022 onwards and other costs thereon.

**DESCRIPTION OF PROPERTY**  
 All that piece and parcel of the property bearing Flat No.25, on the 4th Floor, Adm. 600 Sq.ft. Built-up Area in the building known as "Pradnya Co-Op. Housing Society Ltd.", of land bearing Survey No.51, Hissa No.12(P), situated at Village Kalemnivali, Taluk Kalyan, District Thane within the Registration District Thane, Sub-Registration District Kalyan, and within the limits of the Kalyan-Dombivli Municipal Corporation.

As a security for the repayment of the said loan to Repco Home Finance Limited, you have executed a Loan Agreement and also created, an equitable mortgage by deposit of title deeds of the property detailed herein above. Since you have defaulted in repayment of the loan, you are liable to pay the additional interest also. The Company issued notice under the Act on above mentioned dates calling upon the above Borrowers / Co-Borrowers / Guarantors to repay the above outstanding amount with further interest and costs thereon. The Notice sent to all of you by Regd. Post. with Ack. Due. We hereby call upon you, to pay the aforesaid amount due within 60 (Sixty) Days from the date of this notice, failing which the Company shall take over the possession of secured assets mortgaged to us under the power conferred to us under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, wherein the Repco Home Finance Limited, is empowered to take possession of the secured assets including the right to transfer by way of lease, assignment of sale, take over the management of the secured assets, appoint any person to manage the secured assets from you and adjust the above sale proceeds towards the debt due from you. We draw your attention to Sec. 13 (B) of the Securitisation Act as per which, no further steps shall be taken for transfer or sale of the secured asset, if the dues of the secured creditor together with all costs, charges and expenses incurred by secured creditor are tendered by you at any time before the date fixed for sale or transfer of the secured asset.

**Authorised Officer**  
 Repco Home Finance Ltd.,  
 Date: 03-10-2022

**FORM A PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S SACHIKA TRADING PVT LTD**

Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	M/s Sachika Trading Private Limited
2.	Date of Incorporation of Corporate Debtor	18.02.2011
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	ROC Mumbai, Maharashtra, India, Under the companies act, 2013
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U51109MH2011PTC213791
5.	Address of the Registered Office/and Principal Office (if any) of Corporate Debtor	E-203, Kalash Industrial Complex Veer Savarkar Marg, Park Site, Vikhroli (W) Mumbai MH-400079
6.	Insolvency commencement date in respect of Corporate Debtor	03.10.2022
7.	Estimated date of closure of insolvency resolution process	03.04.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rakesh Kumar Relan IBBI/PA-001/IP-P02009/2020-2021/13119
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B1/701, Ganga Satellite, Wanowarie, Near Kedari Petrol Pump, Pune Maharashtra 411040 Email: rakeshrelan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	2501-A, Transon Triumph, Off Link Road, Andheri West Mumbai-400053 Maharashtra Email: rp.sachikatradingsvt@gmail.com
11.	Last date for submission of claims	22.10.2022 (14 days from the date of publication this notice dated 08 <sup>th</sup> October 2022)
12.	Classes of creditors, if any, under clause (b) of sub-section (3A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	https://ibbi.gov.in/home/downloads physical address not applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai (NCLT) had ordered the commencement of the corporate insolvency resolution process against the Sachika Trading Private Limited on 03.10.2022 for which order has been received on 7<sup>th</sup> October 2022. The creditors of Sachika Trading Private Limited, are hereby called upon to submit a proof of their claims on or before 22.10.2022 to the interim resolution professional at the address mentioned against item 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A Financial Creditor Belonging to a class as listed against it, entry no.12 shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry no.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-  
 Rakesh Kumar Relan  
 Interim Resolution Professional  
 Place: Mumbai, Maharashtra, India  
 IBBI/PA-001/IP-P02009/2020-2021/13119

**IN THE COURT OF JUDICIAL MAGISTRATE FIRST CLASS, AT THANE**  
**MISC. APPLICATION NO. 591 OF 2022**  
**IN C.R. NO. 533 OF 2021**

L&T Finance Ltd ) ..... Applicant  
 VERSUS  
 1. State of Maharashtra, Through Sr. Inspector of Police, Mumbai Police Station, Thane  
 2. Hanumanta Kulkarni Room No. 555 Shiv Puri Chawl LBS Marg Ahmadi Masjid Ghatkopar Maharashtra-400086. ) ..... Respondents

WHEREAS, the Applicants have instituted the above application U/S 451 of Cr.P.C. against the aforesaid Respondent for Return and permission to sell the property i.e. HONDA ACTIVA TWO WHEELER REGISTRATION NO. MH03DP5958 ENGINE NO. JF91EW0168315 AND CHASSIS OF ME-JF913KLW168707/U/S 451 OF Cr.P.C.;

Respondent No. 2 is hereby summoned to appear in this court in person or through Pleader on 7th day of November, 2022 to answer the same, failing which the application shall be disposed off in your absence.

Given under my hand and seal of this Court on this 23 day of September, 2022

Sd/-  
 Judicial Magistrate First Class,  
 Court, Thane

**Aarti Drugs Limited**  
 CIN: L37060MH1984PLC05433  
 Regd. Off: Plot No. N-198, MIDC, Tarapur, Village Pamtembhi, Dist. Palghar- 401 506, Maharashtra Tel: (022) 2401 9025  
 Corp. Off: Mahendra Industrial Estate, Ground Flr, Plot No. 109-D, Road No. - 29 Sion (East), Mumbai - 400 022. Website: www.aartidrugs.co.in Email ID: investorrelations@aartidrugs.com

**NOTICE**  
 (For the attention of Equity Shareholders of the Company)  
**Sub: Transfer of Equity Shares of the Company to the Demat Account of the Investor Education and Protection Fund (IEPF) Authority**

This NOTICE is published pursuant to the provisions of Section 124 (6) of the Companies Act, 2013 ("Act") read with Investor Education and Protection Fund Authority (Accounting, Audit, Financial and Refund) Amendment Rules, 2016 notified by Ministry of Corporate Affairs with effect from September 7, 2016 ("the Rule") and subsequently amended vide notification dated February 28, 2017 ("the Amendment Rules") (collectively referred to as "the Rule").

The Rules, amongst other matters, contain provisions for transfer of all shares in respect of which dividend has not been paid or claimed by the shareholders for seven consecutive years or more in the name of Demat Account of the Investor Education and Protection Fund (IEPF) Authority.

Adhering to the various requirements set out in the Rules, the Company has communicated individually, to the concerned shareholders whose shares are liable to be transferred to the Demat Account of IEPF Authority under the said rules, for taking appropriate action(s).

The Company has uploaded full details of such shareholders and shares due for transfer to Demat Account of IEPF Authority on its website at <http://www.aartidrugs.co.in>. Shareholders are requested to refer to the web-link [https://www.aartidrugs.co.in/index.php?option=com\\_content&view=article&id=112&Itemid=115](https://www.aartidrugs.co.in/index.php?option=com_content&view=article&id=112&Itemid=115) to verify the details of un-cashed dividends and the shares liable to be transferred to Demat Account of IEPF Authority. Shareholders may note that both the unclaimed dividend and the shares transferred to IEPF Authority/Demat Account including all benefits accruing on such shares, if any, can be claimed back by them from IEPF Authority after following the procedure prescribed by the Rules. The concerned shareholders, holding shares in physical form and whose shares are liable to be transferred to Demat Account of IEPF Authority, may note that the original share certificate(s) which stand registered in their name will stand automatically cancelled and be deemed non-negotiable. The shareholders may further note that the details uploaded by the company on its website should be regarded and shall be deemed adequate notice in respect of issue of the duplicate share certificate(s) by the Company for the purpose of transfer of shares to Demat Account of IEPF Authority pursuant to the Rules. Please note that no claim shall lie against the Company in respect of unclaimed dividend and share transferred to IEPF Authority pursuant to the said Rules.

In case the Company does not receive any communication from the concerned shareholders by **November 30, 2022** the Company shall, with a view to complying with the requirements set out in the Rules, transfer the shares to Demat Account of IEPF Authority by the due date as per procedure stipulated in the Rules.

In case shareholders have any queries on the subject matter and the Rules, they may contact Company's Registrar and Transfer Agents (RTAs) at Link Intime India Private Limited, Unit: Aarti Drugs Limited, C-101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai-400083. Tel:- 022-49186000. Email: iepf.shares@linkintime.co.in

For AARTI DRUGS LIMITED  
 SD/-  
 RUSHIKESH DEOLE  
 COMPANY SECRETARY

PLACE: Mumbai  
 DATE: October 07, 2022

**Form No. 3**  
 [See Regulation -15(1)(a)] / 16(3)  
**DEBTS RECOVERY TRIBUNAL, PUNE**  
 Unit no. 307 to 310, 3<sup>rd</sup> floor, Kakade Biz Icon Building, Shivaji Nagar, Pune - 411005

**Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.**

Exh. No.: 3875

**EXPORT IMPORT BANK OF INDIA**  
 VS  
**CHANDU CHAVAN**

To,

(1) M/S. ARIHANT STEEL AND METAL WIRES PVT. LTD. OFFICE NO. 601 AND 602, NUCLEOUS MALL, 1 CHURCH ROAD, CAMP, PUNE, MAHARASHTRA - 411001

(2) M/S. SEVEN STAR ELECTRODES PVT. LTD. OFFICE NO. 601 AND 602, NUCLEOUS MALL, 1 CHURCH ROAD, CAMP, PUNE, MAHARASHTRA - 411001

(3) M/S. ARIHANT AUTO COMPONENTS PVT. LTD. GAT NO. 55/2 AND 55/3, SHIKRAPUR CHAKAN ROAD, TALUKA SHIRUR, PIMPLE JAGTA, PUNE, MAHARASHTRA - 412208

(4) CENT BANK FINANCIAL SERVICES LIMITED 15-16, 1ST FLOOR, BAJAJ BHAVAN, NARIMAN POINT, MUMBAI, MAHARASHTRA - 400021

(5) M/S. INNOVENTIVE INDUSTRIES LIMITED GAT NO. 1361, SANASWADI VILLAGE, PUNE NAGAR ROAD, TALUKA SHIRUR, PUNE, MAHARASHTRA - 412208.

**SUMMONS**

WHEREAS OA/517/2019 was listed before Hon'ble Presiding Officers/Registrar on 14/09/2022.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 510317656.41 (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) You shall be liable to account for the sale proceeds realized by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 14/10/2022 at 10.30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 22/09/2022

SD/-  
**REGISTRAR DEBTS RECOVERY TRIBUNAL, PUNE**

**Navi Mumbai International Airport**  
**EXPRESION OF INTEREST**  
 For Baggage Handling System (BHS) Works - Corrigendum No 01

The deadline for submission of the response to the EOJ (published vide our EOJ notice dated 27th Sep 2022) is now revised to 10th October 2022 IST 15:00 hours. For details refer to our website: <https://nmiairport.co.in>

**Central Warehousing Corporation**  
 (A Govt. of India Undertaking)  
 4/1, Sini Institutional Area, August Kranti Marg, Hauz Khas, New Delhi-110016, Ph: 011-49857894  
**Warehousing for Everyone**

**COMMERCIAL DIVISION**  
**CALLING TECHNICAL AND FINANCIAL BIDS FOR ESTABLISHMENT OF COLD CHAIN ON BOT BASIS** Date: 29.08.2022

Central Warehousing Corporation (CWC) invites the technical and financial bids from the interested parties for establishment of Cold Chain including CA/MA storage capacity, for perishable agri-produces/dairy products/pharmaceuticals/meat/ fisheries etc. in vacant land and/or godown/warehouse compartments through new construction or by retrofitting on Build Operate Transfer (BOT) basis. RFP Dated: 29.08.2022. Interested parties may visit our website [www.cwcacorp.co.in](http://www.cwcacorp.co.in) / [www.cwcprocure.com](http://www.cwcprocure.com) for complete details, terms & conditions of Tender Document. General Manager (Comm)

**QUANTUM MUTUAL FUND**  
 FOR THOUGHTFUL INVESTORS

**Investment Manager:** Quantum Asset Management Company Private Limited  
 6<sup>th</sup> Floor, Hoechst House, Nariman Point, Mumbai - 400021, India  
**Toll Free No.:** 1800-209-3863/1800-22-3863; **Toll Free Fax No.:** 1800-22-3864  
**Email:** CustomerCare@QuantumAMC.com; **Website:** [www.QuantumAMC.com](http://www.QuantumAMC.com) CIN: U65990MH2005PTC156152

**Invitation**  
**Investor Awareness Program**  
**Title:** Financial Planning ka Sahi Tareeka  
**14<sup>th</sup> October 2022, 5:00 PM**

Scan the above code to register.

We look forward to your presence.

Thank you!

**QUANTUM MUTUAL FUND**  
 FOR THOUGHTFUL INVESTORS

**Investment Manager:** Quantum Asset Management Company Private Limited  
 6<sup>th</sup> Floor, Hoechst House, Nariman Point, Mumbai - 400021, India  
**Toll Free No.:** 1800-209-3863/1800-22-3863; **Toll Free Fax No.:** 1800-22-3864  
**Email:** CustomerCare@QuantumAMC.com; **Website:** [www.QuantumAMC.com](http://www.QuantumAMC.com) CIN: U65990MH2005PTC156152

**Invitation**  
**Investor Awareness Program**  
**Title:** Financial Planning for thoughtful Investor  
**12<sup>th</sup> October 2022, 12:00 PM**

Scan the above code to register.

We look forward to your presence.

Thank you!

**QUANTUM MUTUAL FUND**  
 FOR THOUGHTFUL INVESTORS

**Investment Manager:** Quantum Asset Management Company Private Limited  
 6<sup>th</sup> Floor, Hoechst House, Nariman Point, Mumbai - 400021, India  
**Toll Free No.:** 1800-209-3863/1800-22-3863; **Toll Free Fax No.:** 1800-22-3864  
**Email:** CustomerCare@QuantumAMC.com; **Website:** [www.QuantumAMC.com](http://www.QuantumAMC.com) CIN: U65990MH2005PTC156152

**Invitation**  
**Investor Awareness Program**  
**Title:** Financial Planning for thoughtful Investor  
**12<sup>th</sup> October 2022, 12:00 PM**

Scan the above code to register.

We look forward to your presence.

Thank you!

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR SINTEX-BAPL Limited OPERATING IN PLASTIC PRODUCTS & AUTO COMPONENTS DIVISIONS AT VARIOUS LOCATIONS ACROSS INDIA**  
 (Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with CIN	Sintex-BAPL Limited U25199GJ2007PLC051364														
2. Address of the registered office	Abhijeet-I, 7th floor, Mithakhali Six Roads, Ellisbridge, Ahmedabad, Gujarat - 380006														
3. URL of website	<a href="http://www.sintexbapl.co.in/">http://www.sintexbapl.co.in/</a>														
4. Details of place where majority of fixed assets are located	12 manufacturing facilities in India: (i) Kalol - PP Division, (ii) Uluberia - PP Division, (iii) Namakkal - PP Division, (iv) Nalagarh - PP Division, (v) Bultburi - PP Division, (vi) Guwahati - PP Division, (vii) Pune - ICM Division, (viii) Sohna - ICM Division, (ix) Chennai 1 - ICM Division, (x) Chennai 2 - ICM Division, (xi) Pitampura - ICM Division, (xii) Hosur - ICM Division. Further details about the Corporate Debtor are also mentioned in the "Teaser" uploaded on the website <a href="http://www.sintexbapl.co.in/">http://www.sintexbapl.co.in/</a>														
5. Installed capacity of main products/services	<b>PLASTIC PRODUCTS DIVISION</b>														
	<table border="1"> <thead> <tr> <th>Section</th> <th>Annual Plant Capacity in MT (Mix SKU)</th> </tr> </thead> <tbody> <tr> <td>Plastic Section (PS)</td> <td>9,360</td> </tr> <tr> <td>Sheet Moulded Compound (SMC)</td> <td>11,232</td> </tr> <tr> <td>Fibre-Reinforced Plastic (FRP)</td> <td>1,200</td> </tr> <tr> <td>ROTO Moulding</td> <td>32,556</td> </tr> <tr> <td>Blow Moulding (BMC)</td> <td>15,036</td> </tr> <tr> <td><b>TOTAL</b></td> <td><b>69,384</b></td> </tr> </tbody> </table>	Section	Annual Plant Capacity in MT (Mix SKU)	Plastic Section (PS)	9,360	Sheet Moulded Compound (SMC)	11,232	Fibre-Reinforced Plastic (FRP)	1,200	ROTO Moulding	32,556	Blow Moulding (BMC)	15,036	<b>TOTAL</b>	<b>69,384</b>
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Blow Moulding	2,699														
Injection Moulding	12,628														
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<b>TOTAL</b>	<b>15,502</b>														
6. Quantity and value of main products/ services sold in last financial year	<b>PLASTIC PRODUCTS DIVISION</b>														
	<table border="1"> <thead> <tr> <th>Main Product Group</th> <th>Net Qty in MT</th> <th>Value (in INR crore)</th> </tr> </thead> <tbody> <tr> <td>Water Tank (ROTO &amp; BMC)</td> <td>13,346</td> <td>353</td> </tr> <tr> <td>SMC &amp; FRP</td> <td>3,251</td> <td>95</td> </tr> </tbody> </table>	Main Product Group	Net Qty in MT	Value (in INR crore)	Water Tank (ROTO & BMC)	13,346	353	SMC & FRP	3,251	95					
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Main Product Group	Net Qty in MT	Value (in INR crore)													
Injection Moulding	10,435	227.70													
7. Number of employees/workmen	As on 31 August 2022														
	<table border="1"> <thead> <tr> <th>Division</th> <th>Numbers*</th> </tr> </thead> <tbody> <tr> <td>Plastic Products</td> <td>1,807</td> </tr> <tr> <td>Indian Custom Moulding (Auto)</td> <td>1,231</td> </tr> </tbody> </table> <p>*Note: Inclusive of staff, permanent workmen &amp; contractual workmen.</p>	Division	Numbers*	Plastic Products	1,807	Indian Custom Moulding (Auto)	1,231								
Division	Numbers*														
Plastic Products	1,807														
Indian Custom Moulding (Auto)	1,231														
8. Further details including last available financial statements (with schedules) of two years, list of creditors, relevant dates for subsequent events of the process are available at:	Refer CIRP tab on <a href="http://www.sintexbapl.co.in/">http://www.sintexbapl.co.in/</a> or send an email to <a href="mailto:RP.SintexBAPL@IN.GT.COM">RP.SintexBAPL@IN.GT.COM</a>														
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Refer Expression of Interest (EOI) process document available under CIRP tab on <a href="http://www.sintexbapl.co.in/">http://www.sintexbapl.co.in/</a> or send an email to <a href="mailto:RP.SintexBAPL@IN.GT.COM">RP.SintexBAPL@IN.GT.COM</a>														
10. Last date for receipt of expression of interest	14 October 2022*														
11. Date of issue of provisional list of prospective resolution applicants	24 October 2022*														
12. Last date for submission of objections to provisional list	29 October 2022*														
13. Process email id to submit EOI	<a href="mailto:RP.SintexBAPL@IN.GT.COM">RP.SintexBAPL@IN.GT.COM</a>														

\*Subject to ratification by the CoC.  
 Note: The above amended timelines shall be subject to certain time exclusion from the CIRP timelines, if granted by the Adjudicating Authority.  
 Note: The Potential Resolution Applicants who had submitted their EOI in pursuance to Form-G dated 22 September 2022 as published by the RP are not required to submit fresh EOIs.

SD/-  
 Ashish Chhawchharia  
 (IBBI/PA-001/IP-P00294/2017-18/10538)  
**Resolution Professional for Sintex-BAPL Limited**  
 E: [RP.SintexBAPL@in.gt.com](mailto:RP.SintexBAPL@in.gt.com)  
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 E: [Ashish.Chhawchharia@in.gt.com](mailto:Ashish.Chhawchharia@in.gt.com)

Date: 07 October 2022  
 Place: Ahmedabad

**CLASSIFIED CENTRES IN MUMBAI**

<b>Aryan Publicity</b> Parel Village, Phone: 922-65881876 Mobile: 9320111876	<b>Mani's Agencies,</b> Opp. G.P.O. Phone: 2263 00232. Phone: 9892091257.	<b>Yugambha Advertising,</b> Girgaon, Phone: 2386 8065. Mobile: 9869074144.	<b>Stylus Arts,</b> Dadar (W), Phone: 242104897
<b>Beejay Ads,</b> Opera House Phone: 23692926 / 56051035.	<b>Manjot Ads,</b> Curry Road (E) Phone: 24700338. Mobile: 9820460262.	<b>Ambition Advertising,</b> Prabhadevi, Phone: 24210792 / 94.	<b>Time Advertising,</b> Matunga (W), Phone: 2446 6191
<b>Colour Spot,</b> Byculla (E), Phone: 23748048 / 23714748.	<b>OM Sai Ram Advtg.,</b> Curry Road Mobile: 9967375573	<b>B. Y. Padhye Publicity,</b> Dadar (W), Phone: 2422 9241/ 2422 0445.	<b>Vijaya Agencies,</b> Dadar (W), Phone: 2422 5672 Mobile: 9920640689
<b>Fulrani Advtg. &amp; Mktg.</b> Anop Hill Phone: 24159061 Mobile: 9769238274/ 9969408835	<b>Pinto Advertising,</b> Mazgaon Phone: 23701070. Mobile: 9869040181.	<b>DATEY Advertising,</b> Dacey Bhavan, Dadar (W) Mobile: 8452846979/ 9930949817	<b>Space Age Advertising,</b> Bandra (E) Phone: 26552207 Mobile: 9869666222
<b>AZAD Publicity</b> Mumbai Central 9821204061	<b>Premier Advertisers</b> Mumbai Central Mobile: 9819891116	<b>Central Advertising Agency,</b> Mahim (W), Phone: 24468656 / 24465555	<b>Kirti Agencies,</b> Khar (W), Phone: 26047542.
<b>KITES Advertising,</b> Chhatrapati Shivaji Mumbai Central Phone: 66375957/ 8. Mobile: 9324175957.	<b>Tarjeon Advertising,</b> Tardeo, Phone: 66626983	<b>Charudatta Advertising,</b> Mahim (W), Phone: 24221461	<b>AD Support Advertising,</b> Santacruz (W), Mobile: 9869463650
<b>Ganesh Advertising,</b> Abdul Rehman Street, Fort. Phone: 2342 9163 / 2341 4596.	<b>Sanjeev Communication</b> Fort. Phone: 40024682/ 40792205.	<b>Jay Publicity,</b> Dadar (E), Phone: 24124640	<b>Gauri Press Communication,</b> Vile Parle (E), Phone: 2617 6310 Mobile: 9820069565
<b>J.K. Advertisers,</b> Hornimal Circle, Fort. Phone: 22663742.	<b>S. Arts Advtg.</b> Masjid Phone: 23415111	<b>Pallavi Advtg.</b> Dadar (W), Mobile: 9869109765	<b>Carl Advertising,</b> Andheri (W), Phone: 6696 3441 / 42.
		<b>Shree Swami Samarth Advertising,</b> Dadar (W), Phone: 2440631 Mobile: 9869131962	<b>Keyon Publicity</b> Andheri (E), Phone: 28253077 Mobile: 9920992393

**Classifieds** Making A Small Message Go A Long Way .....

